

<i>Sl. No.</i>	<i>Bungalow No.</i>	<i>Type</i>
1	2	3
62.	10 Ashoka Road	VII
63.	4 Dupleix Lane	—do—
64.	5 Safdarjung Lane	—do—

Scheme for Desolate Children

338. SHRI ANBARASU ERA: Will the Minister of WELFARE be pleased to state:

(a) whether Government propose to initiate any scheme for desolate children; and

(b) if so, the details thereof?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):

(a) and (b). The Ministry of Welfare has been implementing a Centrally Sponsored Scheme for Welfare of Children in Need of Care and Protection, since 1979-80. Under the Scheme, grants are provided to the voluntary organisations through the State Government/UT Administrations for the care and welfare of orphaned, destitute and neglected children. The funding pattern provides for sharing between the Central Government, State Government and the voluntary organisations in the ratio of 45 : 45 : 10 respectively. In case of tribal areas, the sharing pattern is 47 1/2 : 47 1/2 : 5. In respect of Union Territories, the ratio is 90 : 10. The objective of the Scheme is to provide them with care, protection and opportunities for growth and development as normal citizens.

Horticulture Care for MPs Flats in North Avenue

339. SHRI ANADI CHARAN DAS: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the quantity of seeds, fertilizer and pesticides supplied/used in the flats/bungalows falling in the jurisdiction of C.P.W.D. Enquiry Office, North Avenue during the last three years;

(b) the number of complaints received from the Members of Parliament during the period for not attending to the demand of above mentioned items i.e. seed fertilizer and also for not providing the services of Malis regularly to attend to these bungalows; and

(c) the steps taken to attend to the complaints from MPs more promptly in respect of horticulture services provided to MPs?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) The quantities supplied/used are given below:—

(i)	Seed	—	45.25 Quintals
(ii)	Fertilizer	—	47 Quintals

(iii)	Pesticides	—	9.00	Litres
(iv)	BHC Powder	—	4.5	Quintals

(b) the CPWD have reported that complaints received at the Enquiry office and at the residential telephones of the officers are attend to promptly.

(c) Duty cards have been issued to each Mali, who is required to get the same signed by the Member of Parliament. These cards are checked by the supervisory staff for any adverse remarks and for taking remedial action.

Election of Cooperative Group Housing Societies

340. SHRI KAMAL CHAUDHRY: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the number and details of Cooperative Group Housing Societies in Delhi which did not hold mandatory Annual General Meetings and Annual elections as per Rule 62 of Delhi Cooperative Societies Rule 1973 during the years 1984, 1985 and 1986 and acted in violation of the Delhi Cooperative

Societies Act/Rules;

(b) the details of cooperative group housing societies out of the above whose office bearers also held office for more than two consecutive terms in violation of Sec. 30 (5) (a) of Delhi Cooperative Societies Act, 1972 during the period 1984 to 1987 to keep illegal control on the funds and management of the societies; and

(c) the details of action taken against each of the erring societies with dates, and the reasons for the delay in initiating the action if any?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) The list of such societies is given below as Statement—A.

(b) The list of such societies is given below as Statement—B.

(c) Action taken in the matter is also indicated in Statement 'A' and 'B' referred in reply to part 'a' and 'b' of the question.